

12:14hrs

PETITION RE. GOLD (CONTROLL)
BILL

Shri S. M. Banerjee (Kanpur): I beg to present a petition signed by Shri Anil Basu and others relating to the Gold (Control) Bill, 1963, as reported by the Joint Committee.

I may add that the number of signatures is more than 20 lakhs.

BUSINESS ADVISORY COMMITTEE

THIRTY SECOND REPORT

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to move:

"That this House agrees with the Thirty-second Report of the Business Advisory Committee presented to the House on the 30th November, 1964."

Mr. Speaker: The question is:

"That this House agrees with the Thirty-second Report of the Business Advisory Committee presented to the House on the 30th November, 1964."

The motion was adopted.

12.14½ hrs.

APPROPRIATION (NO. 6) BILL*,
1964

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65.

*Published in Gazette of India, Extraordinary, Part II, section 2, dated 1-12-64.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1964-65."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce the Bill.

12.15 hrs.

ESSENTIAL COMMODITIES
(AMENDMENT) BILL

The Deputy-Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): On behalf of Shri C. Subramaniam, I beg to move for leave to introduce a Bill further to amend the Essential Commodities Act, 1955 and the Criminal Law Amendment Act, 1952.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Essential Commodities Act, 1955 and the Criminal Law Amendment Act, 1952."

The motion was adopted.

Shri Shahnawaz Khan: I introduce the Bill.

PAPERS LAID ON THE TABLE—
contd.STATEMENT REGARDING ESSENTIAL COM-
MODITIES (AMENDMENT) ORDINANCE

The Minister of State in the Ministry of Home Affairs (Shri Hathi): On behalf of Shri Nanda, I beg to lay on the Table a copy of the explanatory statement giving reasons for immediate legislation by the Essential

†Introduced with the recommendation of the President.

**Published in Gazette of India, Extraordinary, Part II, section 2, dated 1-12-64.